GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

STARRED QUESTION No. 352

TO BE ANSWERED ON 18.08.2025

One Nation One Subscription Scheme

†*352. Shri Sanjay Haribhau Jadhav:

Shri Sanjay Uttamrao Deshmukh:

Will the Minister of EDUCATION be pleased to state:

- (a) the present status of the "One Nation One Subscription" initiative and its implementation across the educational institutes and platforms;
- (b) the measures taken by the Government to ensure integration and access to educational infrastructure for the students in urban and rural areas;
- (c) the details of the criteria used to assess the success of the initiative;
- (d) whether the Government proposes to address the challenges regarding digital infrastructure and capacity building for the deprived students;
- (e) whether Executive Committees of the educational institutes have not been constituted during the last three years, if so, the reasons therefor; and
- (f) whether the Government proposes to set up any high-level Committee to review the functioning of the above educational institutes, if so, the details thereof?

ANSWER

MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (F) OF LOK SABHA STARRED QUESTION NO. 352 FOR ANSWER ON 18.08.2025 ASKED BY SHRI SANJAY HARIBHAU JADHAV AND SHRI SANJAY UTTAMRAO DESHMUKH REGARDING 'ONE NATION ONE SUBSCRIPTION SCHEME'

(a) to (d): The Government has launched the One Nation One Subscription (ONOS), a new central sector scheme to provide access to scholarly research articles and journal publications to all Higher Educational Institutions (HEIs) managed by the central government and state governments and Research & Development Institutions of the central government. A total of thirty major international journal publishers has been included in ONOS. More than 6,300 such institutions, including government HEIs in tier-2 and tier-3 cities are covered under the scheme. Access to journals is provided through a national subscription coordinated by the Information and Library Network (INFLIBNET), an autonomous inter-university centre of the University Grants Commission (UGC) through an entirely digital process.

A dedicated portal https://onos.gov.in has been developed for accessing journal articles. Institutions can access the journals through this portal using one of the following two methods:

- Large HEIs and R&D organisations which have their fixed IP address can access through the aforementioned portal,
- Institutions which do not have a strong enough digital infrastructure can access the scholarly articles made available via ONOS through the INFED facility of the INFLIBNET.

The facility has been developed so that the institutions from rural and remote areas can access it through any internet enabled computer or mobile device using their login id and password.

INFLIBNET has developed an online facility called "Infistats" for getting the usage of journal articles of the publishers who have been included in the ONOS. More than 5.5 crore articles have been downloaded during January to June 2025.

The Government of India has also established a National Knowledge Network (NKN) to provide a secure and robust Indian network which interconnects knowledge institutions across the country through high-speed data communication network to encourage sharing of resources and collaborative research.

(e) & (f): Executive councils have been constituted in all the Central Universities under the purview of Ministry of Education including in the recently established Central University i.e Sammakka Sarakka Central Tribal University. Vacancies in the Executive Councils arise from time to time and are filled up as per due procedure prescribed in their respective Acts and Statutes. Autonomous institutions, under the purview of Ministry of Education, are established under their respective Acts of Parliament and are governed by the provisions of the Acts and Statutes. There are enough provisions in their respective Acts/Statutes to minimize administrative delays, take prompt policy decisions and review their functioning to take necessary steps towards making them more effective.
